

ITEM NO.12

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.5203/2023

(Arising out of impugned final judgment and order dated 27-02-2023 in WPC No.10422/2022 passed by the High Court of Delhi at New Delhi)

GOPAL KRISHN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.54063/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH S.L.P.(C) No.4710/2023 (XIV)

(With IA No.48231/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 10-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Arunava Mukherjee, AOR

SLPC 4710/2023

Mr. Manohar Lal Sharma, Petitioner-in-person

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mrs. Aishwarya Bhati, A.S.G.
Mr. K M Nataraj, A.S.G.
Mr. Rajat Nair, Adv.

**Mr. Akshay Nain, Adv.
Mr. Sourav Roy, Adv.
Mr. Arvind Kumar Sharma, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)
A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**